

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**(IB)-1708(PB)/2019**

**IN THE MATTER OF:**

Amit Khurana & anr.

.... Applicant/petitioner

Vs.

AVJ Developers India Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:

Mr. Priyadarshil Gopal, Ms. Mrenalini Tandon, Advs.

**ORDER**

An order against the same corporate debtor has been reserved in CP No. (IB)-654(PB)/2019. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

24.07.2019  
Aarti Makker